

Patodia and others. You were not available.

SHRI M. L. SONDHI: I am always at your disposal.

MR. SPEAKER: You are available in the House, not in my Chamber. I want to say something about that. I hope you will see me in my Chamber. There is something about it which compels me to postpone it in public interest.

AN HON. MEMBER: Something has appeared in the papers.

SHRI R. K. AMIN (Dhandhuka): In Porbunder what happened was this ...

MR. SPEAKER: If Professors go the wrong way, God help us. Shri Samar Guha and others, are professors; they are the biggest headaches for me.

SHRI R. K. AMIN: We wish to ask the Government about it.

SHRI N. K. SOMANI (Nagaur): I have to say something. In course of time before this, it has been brought to the attention of the House that Ministers have been treating the House in a light-hearted manner. Now, I would refer to item No. (3) on Page 1, under main item 5. The papers have been laid relating to the year 1967-68.

MR. SPEAKER: Sub-item (3) of item No. 5.

SHRI N. K. SOMANI: It is laid by Dr. Karai Singh, Sir. We have brought it repeatedly to your attention and to the Minister concerned that the House should not be treated in a light manner but that the reports must be submitted in time. Whenever a report is laid on the Table, it is unduly delayed. He has not even apologised for the delays. This is something which happened

many months before. I am sure you are equally, if not more, concerned with the privileges of this House. 1967-68 expired in the month of March, 1968. I hope the Minister knows that. It is a matter about the functioning of the Commissioner of Railway Safety. You should also be concerned about it, Sir, and we would like an explanation from the Minister why after so many months he has chosen this time to place it on the Table of the House.

SHRI PILOO MODY: In a surreptitious manner.

MR. SPEAKER: I really wonder what he aims at. He thinks that this 1967-68 report is too old.

DR. KARAN SINGH: It is not of that old. But nevertheless I do regret the delay. I will see that Railway Safety Reports are in future coming here early.

ANNUAL REPORT OF THE SEAMEN'S PROVIDENT FUND SCHEME

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): On behalf of Shri Raghuramaiah I beg to lay on the Table a copy of the Annual Report for the year 1968-69 on the working of the Seamen's Provident Fund Scheme, 1966. (*Placed in Library. See No. LT-2429/69.*)

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Administrative Service (Fixation of Cadre

[Vidya Charan Shukla]

Strength) Twentieth Amendment Regulations, 1969, published in Notification³ No. G.S.R. 2714 in Gazette of India dated the 6th December, 1969.

- (2) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations 1969, published in Notification No. G.S.R. 2715 in Gazette of India dated the 6th December, 1969.
- (3) G.S.R. 2716 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2027, dated the 23rd November, 1968.
- (4) G.S.R. 2717 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2026 dated the 23rd November, 1968.
- (5) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2718 in Gazette of India dated the 6th December, 1969.
- (6) The Seventeenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2719 in Gazette of India dated the 6th December, 1969.
- (7) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1969,

published in Notification No. G.S.R. 2720 in Gazette of India dated the 6th December, 1969. [*Placed in Library. See No. LT-2430/69.*]

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore): I beg to lay on the Table Minutes of Fifty-fifth to Fifty-seventh Sitzings of the Committee on Private Members' Bills and Resolutions held during the current session.

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MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1969, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-third Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 9th December, 1969."

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12:35 Hrs.

CONTINGENCY FUND OF INDIA
(AMENDMENT) BILL*

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI P.C. SETHI): Sir, I beg to